

CENTRAL ADMINISTRATIVE TRIBUNAL
 ALLAHABAD BENCH
 THIS THE 21st DAY OF SEPTEMBER, 2005
 CIVIL CONTEMPT PETITION NO 55 OF 2005

In
 Original Application No.186 OF 2005

CORAM:

Hon.Mr. A.K. Bhatnagar, Membe(J)
Hon.Mr. D.R. Tiwari, Member (A)

Satya Narain Bharti, S/o Late L.P. Paswan
 R/o Loco colony, mughalsarai, district Chandauli.

.. Applicant

Versus

1. Sri Major V.Kumar
 The Divisional Mechanical Engineer(P)
 Mughalsarai

.. Respondent

O R D E R

By Hon.Mr. A.K. Bhatnagar, J.M.

Shri S.K. Mishra counsel for the applicant and Shri Anil Kumar counsel for the respondents.

This contempt petition was filed for punishing the respondents for willful disobedience of the order passed on 4.3.05 in OA No.186/05 by which a direction was issued to decide the representation of the applicant within a period of one week.

Learned counsel for the respondents filed counter in this case today in the court. The same is taken on record. The copy of it has already been served to the counsel for the applicant in the court and submitted that the order passed by this Tribunal has been duly complied with as stated in Para 2 & 3 of the counter. The order passed in compliance of the Tribunal has been annexed as CA-1. We have gone through the counter as well as Annexure CA-1 dated 30.4.05. After hearing the counsel for the parties, we are satisfied that the order passed by this Tribunal has been complied with and no case of contempt is made out

Accordingly, the contempt petition is dismissed and notices are discharged.


 MEMBER (A)


 MEMBER (J)

Uv/